

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-111/2012/8259/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Raktim Duarah,
District & Sessions Judge,
Nagaon.

Dated Guwahati, the 21st September, 2023.

Sub:- **Commuted Leave and Withdrawal of casual leave.**

Ref:- Your letter Nos. DJN/7401, dtd. 31.08.2023, DJN/7435, dtd. 02.09.2023 and DJN/7613, dtd. 11.09.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **Commuted Leave for ten days from 30.08.2023 to 08.09.2023** (sufficing 09.09.2023 & 10.09.2023), subject to submission of your leave application in prescribed format as well as Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Moreover, the **casual leave granted to you on 30.08.2023 is hereby cancelled**. Further, you are allowed to hand over charge to the Additional District & Sessions Judge, No.-2, Nagaon, and in her absence, to the next seniormost Judicial Officer available at the station.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-111/2012/8260-8261/A, dated , 21-09-23

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

[Signature]
JT.REGISTRAR (VIGILANCE)